

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

ALLAHABAD.

CIVIL CONTEMPT PETITION NO. 89 OF 2004

IN

ORIGINAL APPLICATION NO.100 OF 2003

ALLAHABAD THIS THE 12TH DAY OF OCTOBER 2007.

Hon'ble Mr. Ashok S. Karamadi, J.M

Hon'ble Mr. K.S. Menon, A.M

Ram Naresh Savita son of Sri Ram Das Savita, R/o 109/5, Shastri Nagar, Kanpur Nagar.

.....Applicant

(By Advocate: Shri M.K. Sharma)

Versus.

1. Sri Asha Murti, Director General, Directorate General of Employment & Training, Shram Shakti Bhawan, Rafi Marg, New Delhi.
2. Shri V.K. Sharma, Director (In Charge), Advanced Training Institute, Electrical Maintenance & Mechanic Motor Vehicle Udyog Nagar, Kanpur.

.....Respondents

(By Advocate: Sri J.N Sharma)

ORDER

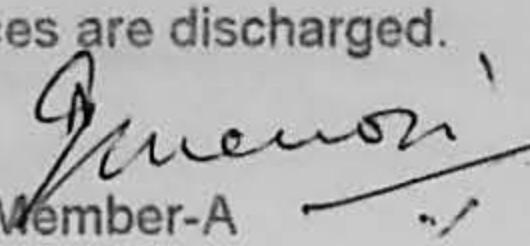
By Mr. Ashok S. Karamadi, J.M

Heard Shri M.K. Sharma, learned counsel for the applicant and Shri J.N Sharma, learned counsel for the respondents.

2. This contempt petition is filed against the order dated 23.05.2003. By the said order, the respondents are directed to allow to continue on ad hoc basis, if work is there. Since respondents have not complied the said order, applicant has filed contempt application for taking action against the respondents for disobedience of the order. On notice, respondents have filed counter affidavit. Respondents stated that there is no disobedience for the order passed by the Tribunal. On the other hand, necessary steps are taken for compliance of the same, accordingly, applicant was given appointment on adhoc basis on 28.6.2004. By the said order, applicant was appointed on ad hoc basis and applicant is continuing in the said post as on today. Having regard to the same, respondents sought dismissal of the O.A.



but applicant states that respondents have not given effect to the order dated 28.6.2004 and he was not given any order to give the work during this period, therefore, respondents have stated in para 7 of the counter affidavit that having regard to the facts and circumstances, the services of the applicant or any of the people are suspended during this period, therefore, even though order says that if the work is there. Admit there is no work to provide the applicant, therefore, there was no reason to give work to the applicant. In that view of the matter, we do not find any justifiable ground to continue the proceeding any further. Accordingly, contempt proceedings are dropped, notices are discharged.


Member-A


Member-J

Manish/-